



HUMAN RIGHTS NEWSLETTER

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Webinar on Issues and Challenges of Manual Scavenging and Hazardous Cleaning

The National Human Rights Commission, NHRC, India organized a webinar focused on the challenges of manual scavenging and hazardous cleaning on 5th July, 2021. NHRC Chairperson, Mr. Justice A.K. Mishra chaired it. He stressed the need for increased use of technology to deal with the existing constraints.

The meeting was divided into three technical sessions including 'Scope of converging on-going schemes with mechanized cleaning process', 'Identification of constraints and replicating best practices at local level' and 'Scope of innovative technological solution for eradicating death due to manual scavenging'. Some of the important suggestions, among others, included:

- Increase production of robot Bandicoot and make it more cost



NHRC Chairperson, Mr. Justice A.K. Mishra chairing the meeting

effective;

- Fix responsibility of local authority for violating the norms resulting in death of manual scavengers;
- Replicate Best Practices across selected Municipal Corporations (Hyderabad, Chennai etc.);

Besides the NHRC Member, Mr. Justice P.C Pant and senior officers, the participants included representatives from Union Ministries, NGOs, Academicians, concerned Stakeholders and Municipal Commissions from Kolkata, Hyderabad, Mumbai and Chennai. For more details, visit website www.nhrc.nic.in

Webinar on issues related to persons affected with leprosy

The National Human Rights Commission, India organized an online meeting to discuss the issues related to the persons affected with leprosy on 20th July, 2021. Chairing it, Mr. Justice A. K. Mishra, Chairperson, NHRC said that the States need to repeal the laws and various provisions, which are discriminating against the leprosy affected persons. These need to be replaced by the policies and frameworks that will protect their human rights.



NHRC Chairperson, Mr. Justice A.K. Mishra chairing the meeting

"Freedom is not worth having, if it does not include the freedom to make mistakes. "
— Mahatma Gandhi

He said that concerted efforts needed to be made to sensitize and create necessary awareness among different stakeholders that leprosy is not a very contagious disease and that the people affected with it can be cured and can be integrated into the main-stream & co-habited with their families.

Expressing serious concern over the poor living conditions in the colonies of the leprosy affected persons, the NHRC Chairperson said that some drastic and concrete measures are required to be taken to ensure that the schemes and the funds meant for the welfare of

leprosy affected persons and their colonies are implemented with all earnest and earmarked funds are utilized properly.

He said that the civil society and NGOs also need to work more sincerely to ameliorate the cause of leprosy affected persons and to integrate their colonies with the mainstream of society. Concerted efforts are also needed to convince leprosy affected persons to go back to their homes.

The meeting was attended by NHRC Members, Mr. Justice M.M. Kumar and Mr. Rajiv Jain, Secretary

General, Mr. Bimbardhar Pradhan, Additional Secretary, Mr. R.K. Khandelwal, experts, Ms. Vineeta Shanker, former Executive Director of Sasakawa India Leprosy Foundation and Ms. Nikita Sarah of Leprosy Mission India, among others.

During the discussions, it was strongly felt that besides several problems notwithstanding, the COVID-19 pandemic further worsened the condition of leprosy affected persons, particularly with regards to their food and livelihood. For more details, visit website www.nhrc.nic.in

Webinar with Human Right Defenders

The National Human Rights Commission, NHRC, India organized a webinar with the Human Rights Defenders & civil society on human rights issues during COVID-19 and the future responses on 29th July, 2021. Chairing it, the NHRC Chairperson, Mr. Justice A.K. Mishra said that the Commission intends to continue its dialogue with the Human Rights Defenders and the Civil Society Organizations to collaborate for the promotion and protection of human rights at a time when the country faces a challenge in the form of Covid-19 pandemic.

In a reference to the issues of rights of Tribal people, he said that they should not be evicted without the settlement of their claims related to land rights. He said that there is already a Supreme Court judgment in this regard. Justice Mishra further assured that the Commission will

look into what best it can do with regards to the policy on the adjudication of the claim of Tribal people on their lands and distribution thereof.

NHRC Members, Mr. Justice P. C. Pant, Dr. D. M. Mulay and Mr. Rajiv Jain, Secretary General, Mr. Bimbardhar Pradhan and other senior officers attended. Several prominent HRDs representing various human rights organizations, having dialogue with various international forums including UN bodies and experts, participated in the discussions.

The issues addressed included rights of informal workers & bonded labours, LGBTQI+ issues, mental



NHRC Chairperson, Mr. Justice A.K. Mishra chairing the meeting

health, drug abuse & rehabilitation, business & human rights, displacement & ecology, Tribals rights & welfare, protection of rights of victims of Silicosis, suggestions to the NHRC to achieve Sustainable Developmental Goals and National Action Plan for HRDs- way forward. For more details, visit website www.nhrc.nic.in

Webinar on Right to Water

The National Human Rights Commission, NHRC India, held an online meeting on the Right to Water with different stakeholders on 27th July, 2021. Chairing it, Mr. Justice A.K. Mishra, Chairperson NHRC said

that it is an obligation on the part of local bodies to supply potable water. However, conservation, preservation and distribution of water remain a vexed issue not only internationally but also regionally

and locally.

Justice Mishra said that contamination of ground and surface water bodies remains a serious problem despite several efforts being made involving huge expenditure.



NHRC Chairperson, Mr. Justice A.K. Mishra chairing the meeting

He said that the Commission looks forward to the Jal Jeevan Mission, 2024 seeking to provide potable water taps in every village households.

Co-chairing the meeting, the NHRC Member, Mr. Justice M.M Kumar said that in the wake of

scarcity of drinking water, it's judicious use and de-contamination need to be promoted. Sewage flow in the rivers should be stopped. He spoke about several court judgments and Article 21 of the Constitution to extend Right to Water within the ambit of Right to Life.

NHRC Member, Mr. Rajiv Jain said that crop rotation needs to be promoted to discourage excessive use of ground water resources for irrigation purposes. He also said that

codification of Right to potable water on the lines of Right to Food needs to be ensured.

Earlier, NHRC Secretary General, Mr. Bimbardhar Pradhan, triggering the discussions said that big bang water reforms are required to achieve Sustainable Development Goal 6.1. Mr. Bharat Lal, Additional Secretary, Ministry of Jal Shakti gave an insight into the efforts of the Union Government towards ensuring potable water taps for every household by 2024.

The other prominent speakers included Mr. Manish Wasuja, WASH Specialist, UNICEF, Mr. V.K Madhavan, Chif Executive, Water Aid India. For more details, visit website www.nhrc.nic.in

NHRC meeting on the problems and rights of destitute widows



NHRC Chairperson, Mr. Justice A.K. Mishra chairing the meeting

On 20th July, 2021, the National Human Rights Commission, NHRC, India, organized an online meeting to discuss the problems and rights of the destitute widows residing in shelter homes of Mathura-Vrindavan and Varanasi. Chairing it, Mr. Justice A.K. Mishra, Chairperson,

NHRC said that leaving widows to fend for themselves has to be discouraged by making it punishable under law to stop this practice. Expressing serious concern over the living conditions of the widows in Mathura-Vrindavan and Varanasi, he said that the property rights of widows need to be restored to redress their plight and make a way for their dignified living.

The NHRC Chairperson said that the Government functionaries

have to be made accountable for non-implementation of the welfare schemes for the destitute widows resulting in violation of their human rights including the right to food, shelter, dignity and property. He said that the ground reality of various shelter homes for the widows need to be assessed at the earliest with focus on their skill development to make them self-reliant for their livelihood.

NHRC Member, Mr. Rajiv Jain, Secretary General, Mr. Bimbardhar Pradhan, Joint Secretary, Mrs. Anita Sinha, expert Ms. Winnie Singh of Maitri India and senior officers of the Commission participated. For more details, visit website: www.nhrc.nic.in

West Bengal post poll violence enquiry

In compliance with the orders of the Calcutta High Court in r/o WPA(P) 142 of 2021, a Committee was constituted by the Chairperson of NHRC for inspecting the post poll violence affected places, interacting with the complainants/victims and

their families, recording statements of independent witnesses and the State Police/Administrative authorities. The Committee submitted its interim report to the Calcutta High Court on 30th June, 2021 and the final report on 12th July, 2021 and further

submitted the additional material/supplementary report/complaints of reprisals. In this connection, the Committee and its seven operational teams made around 550 spot visits in several districts of West Bengal in a brief period of 20 days.

NHRC refutes allegations regarding the leakage of the report relating to the West Bengal post poll violence

“The National Human Rights Commission constituted a Committee to enquire into the post poll violence in West Bengal, as per the directions of the Calcutta High Court. The Committee submitted its report to the Court on 13th July, 2021. On the further directions of the Court, the Committee provided a copy of the

said report to its Advocate in Kolkata, who shared with the Advocates of all the concerned parties in the related multiple writ petitions.

The matter being subjudice, the Committee of the NHRC did not share its report to any entity other than those specified by the Court.

Since the report is already available with all the concerned parties as per the directives of the Court, there is no question of leakage at the level of the NHRC. The attribution regarding the alleged leakage of the said Report to the NHRC is absolutely baseless and factually incorrect.”

NHRC Team visits hospitals and crematorium in Gautam Buddha Nagar

A team of the National Human Rights Commission, NHRC, India, headed by Member, Mrs. Jyotika Kalra visited hospitals and crematorium at District Gautam Buddha Nagar on 25th June, 2021. The Govt. of Uttar Pradesh has been asked, through its Chief Secretary, to submit an action taken report on the recommendations of the Commission which, among others, are as follows:

- A standardised cost of treatment be made available to the residents;
- The District website should have a detailed list of all hospitals;
- A standardised treatment protocol be developed and

periodically reviewed, State Govt. to evolve a policy on in-house oxygen plants;

- Contractual staff's medical expenses be reimbursed and their lives be insured;
- Hoarding/black marketing of essential medicines be checked on a regular basis;
- Ayushman Bharat scheme needs to be revisited to ensure maximum benefits.



NHRC Member, Mrs. Jyotika Kalra on a visit to Hospitals

- More Ambulances & Hearse Vans be provided.

For more details, visit website: www.nhrc.nic.in

Presentations on the issue of 'Human Trafficking' and 'Child Care Institutions'

The NHRC Chairperson, Mr. Justice A.K. Mishra presided over a presentation meeting on the issues of 'Human Trafficking' and 'Child Care Institutions' on 12th July, 2021. In addition to the senior officers of the Commission, domain experts and NHRC Special Monitors, Mrs. Karuna Bishnoi, Mr. Ajeet Singh and

Mr. Anant Kumar Asthana, Child Rights Lawyer attended.

The presentations were made on the subjects of 'Child Care Institutions' and 'Human Trafficking' by the two Junior Research Consultants, JRCs, Ms. Diana Thomas and Ms. Chandrali

Sarkar respectively. In the follow up discussions on various aspects, among others, it was strongly felt that Anti-Human Trafficking Units (AHTUs) should be revived, if disrupted due to the pandemic, and multi-layered inspection mechanism of child care institutions functioning needed to be examined.

Meeting to discuss the Trafficking in Persons' Bill, 2021

Coinciding with the 'World Day Against Trafficking in Persons', the National Human Rights Commission, NHRC, India organized

a meeting of different stakeholders to discuss the Trafficking in Persons' Bill 2021 on 30th July, 2021. The NHRC Member, Mrs. Jyotika Kalra chaired

it. The suggestions have been sent to the Ministry of Women and Child Development. For more details, visit website: www.nhrc.nic.in

Important Intervention

NHRC to Maharashtra Government: Ensure every possible medical treatment to the imprisoned Fr. Stan Swamy as part of life saving measures

The National Human Rights Commission, NHRC, India, looking into the complaint

alleging serious health condition of imprisoned Fr. Stan Swamy (84 years), issued a notice to the Chief Secretary, Government of Maharashtra, calling upon him to ensure that every possible efforts are made in providing him proper medical care and treatment as part of

life saving measure and protection of his basic human rights. This direction has come in continuation with the earlier order of the Commission wherein it had advised the State Govt. of Maharashtra to provide adequate medical care and treatment to him.

Suo motu Cognizance

The Commission took suo motu cognizance in 02 cases of alleged human rights violations reported by media during July, 2021 and issued notices to the concerned authorities for reports. Summary of the cases is as follows:-

Building Collapse (Case No. 1574/7/5/2021)

The media reported that 4-5 men

were feared buried as a three-storey building collapsed at Khawaspur in Gurugram district of Haryana on 18th July, 2021. Reportedly, the teams from the National Disaster Response Force, NDRF and the local administration were present on the spot and the rescue operation was being carried out. The Commission has issued a notice to the Chief

Secretary, Government of Haryana calling for a detailed report in the matter.

Apart from this, the Commission has also called for a report from the Director General, NDRF regarding the status of the rescue operation and number of victims of the incident.

Cases of Human Rights Defenders

The Commission registered 5 cases of alleged harassment of Human Rights Defenders during the month of July, 2021. Summary of some these cases is as under:

Illegal arrest Case No. 1508/18/24/2021

Allegedly, a Human Rights Defender, Pratap Kumar Jena was falsely implicated by police to prevent him from doing his labour union activities in Jajpur, Odisha. The victim was arrested without any warrant. The Commission has called for a report from the Superintendent of Police, Jajpur, Odisha.

Lathi charge on peaceful protesters Case no. 1615/7/3/2021

Allegedly, on 30th June, 2021, police lathi-charged unarmed peaceful protesters, including women at Ambedkar Park against their evacuation from Khorli Village, Haryana. Two Human Rights Defenders, namely, Mr. Ravinder Singh and Ms. Rajveer Kaur were also brutally beaten, forcefully detained in different police jeeps and taken to the Surajkund Police Station. The Commission directed the Commissioner of Police, Faridabad, Haryana to submit a report in the matter.

Illegal detention Case no. 328/33/0/2021

Allegedly, many HRDs had been visiting Silger Village in Sukma District, Chattisgarh to enquire about an incident of police firing, lathi-charge etc. on the peaceful protestors. On 19th May, 2021, some of the HRDs namely, Ms. Bela Bhatia, Mr. Jean Dreze and Ms. Soni Sori were stopped and locked inside the Circuit House to prevent them to proceed further to Silger in violation of their Right to Freedom of Speech and Expression. The Commission has directed the District Magistrate and the Superintendent of Police, Bijapur to submit a report in the matter.

Recommendations For Relief

Apart from the number of cases taken up daily, 30 cases were heard by the Full Commission and 59 cases by Double Bench in July, 2021. The Commission recommended monetary relief amounting to a total of Rs. 61,15,840/- for the victims or their NoK in 22 cases, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1	2157/7/9/2017-JCD	Custodial Death (Judicial)	300000	Haryana
2	117/8/10/2018-JCD	Custodial Death (Judicial)	300000	Himachal Pradesh
3	2831/20/7/2016-JCD	Custodial Death (Judicial)	400000	Rajasthan

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
4	26630/24/30/2018-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
5	4170/18/9/2016	Inaction by The State / Central Govt. officials	600000	Odisha
6	12617/24/25/2019	Inaction by The State / Central Govt. officials	300000	Uttar Pradesh
7	13052/24/27/2016	Inaction by The State / Central Govt. officials	400000	Uttar Pradesh
8	20396/24/28/2019	Inaction by The State / Central Govt. officials	200000	Uttar Pradesh
9	1193/7/19/2019	Custodial Torture	200000	Haryana
10	165/10/1/2017	Custodial Torture	50000	Karnataka
11	1095/4/5/2020	Death Due to Electrocution	400000	Bihar
12	199/18/33/2019	Death Due to Electrocution	300000	Odisha
13	4722/18/2/2017	Malfunctioning of Medical Professionals	100000	Odisha
14	5065/18/12/2017	Malfunctioning of Medical Professionals	300000	Odisha
15	847/1/21/2019	Lack of Proper Medical Facilities in the State	500000	Andhra Pradesh
16	1417/25/15/2016-PF	Abuse of Power	25000	West Bengal
17	1153/30/7/2016	Atrocities by Custom/Excise/ Enforcement/Forest/Income-Tax Deptt. etc. of Central/State Govts.	100000	Delhi
18	133/36/2/2020	Deaths/Injury in unorganized Sector	890840	Telangana
19	7941/24/52/2017	Irregularities	100000	Uttar Pradesh
20	4768/18/7/2018	Medical Negligence	50000	Odisha
21	582/33/11/2018	Neo Natal Death	100000	Chhattisgarh
22	1219/4/12/2018	Police	200000	Bihar

Payment of Relief on NHRC Recommendations

The Commission closed 34 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, it has recommended an amount of total Rs. 92,90,840/-to the victims of human rights violations or their next of kin. *The specific details of these cases, closed in July, 2021, can be downloaded from the NHRC website by logging the case number given in the table below:*

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1	164/3/8/2019-JCD	Custodial Death (Judicial)	300000	Assam
2	1793/4/8/2018-JCD	Custodial Death (Judicial)	500000	Bihar
3	1202/30/9/2016-JCD	Custodial Death (Judicial)	300000	Delhi
4	11818/24/60/2017-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
5	11901/24/42/2019-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
6	18265/24/8/2016-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
7	26878/24/78/2017-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
8	29119/24/35/2017-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
9	286/35/7/2019-JCD	Custodial Death (Judicial)	300000	Uttarakhand
10	457/10/21/2018-PCD	Custodial Death (Police)	200000	Karnataka
11	2273/20/21/2018-PCD	Custodial Death (Police)	300000	Rajasthan
12	35/2/15/2019	Custodial Torture	100000	Arunachal Pradesh
13	219/3/3/2019	Custodial Torture	600000	Assam
14	1891/12/21/2020	Custodial Torture	100000	Madhya Pradesh
15	31615/24/27/2019-WC	Abduction, Rape and Murder	200000	Uttar Pradesh
16	463/24/3/2017-WC	Abduction, Rape and Murder	100000	Uttar Pradesh
17	4093/30/6/2019	Abuse of Power	100000	Delhi
18	28910/24/36/2019	Abuse of Power	200000	Uttar Pradesh
19	177/33/14/2018	Inaction by the State/Central Govt. officials	100000	Chhattisgarh
20	225/33/9/2020	Inaction by the State/Central Govt. officials	300000	Chhattisgarh

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
21	208/18/24/2019	Inaction by the State/Central Govt. officials	200000	Odisha
22	1095/4/5/2020	Death Due to Electrocution	400000	Bihar
23	2207/18/6/2019	Death Due to Electrocution	300000	Odisha
24	133/36/2/2020	Deaths/Injury in Unorganized Sector	890840	Telangana
25	642/20/2/2017	Failure in Taking Lawful Action	100000	Rajasthan
26	16629/24/44/2018	Failure in Taking Lawful Action	100000	Uttar Pradesh
27	13587/24/77/2019-WC	Gang Rape	200000	Uttar Pradesh
28	39322/24/56/2018-WC	Gang Rape	200000	Uttar Pradesh
29	1240/18/8/2020	Harassment of Students and Parents	300000	Odisha
30	2818/13/15/2015	Malfunctioning of Medical Professionals	100000	Maharashtra
31	252/33/13/2019	Medical Negligence	300000	Chhattisgarh
32	35/1/2/2020	Victimisation	200000	Andhra Pradesh
33	19627/24/16/2018-AD	Alleged Custodial Deaths in Police Custody	500000	Uttar Pradesh
34	1285/30/5/2018	Attempted Murder	400000	Delhi

Success Stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some of these cases are as under:

Death by burning (Case No. 1746/12/37/2020)

The complainant, referring to a newspaper clipping, had alleged that the victim was burnt to death in Sagar, M.P. In response to the Commission's notices, the

Superintendent of Police, Sagar, M.P. informed that the victim had a fight with some persons, who poured kerosene and set him ablaze. The accused were arrested and prosecuted. The Government of Madhya Pradesh also paid Rs. 8,25,000 to the NoK of the deceased as recommended by the Commission for its vicarious responsibility in the wake of unlawful action by the public servants in the matter.

Delay in the release of insurance claim (Case No. 11756/24/57/2020)

The complainant had alleged that her husband was a policy holder of Pradhan Mantri Jeevan Jyoti Bima Policy. But after his death in 2018, she had not received the insured amount of Rs. 2,00,000/- due to the nominee under the policy. In response to the Commission's notice, the LIC informed that she was paid the insured amount.

From Investigation Files

Negligence of jail officials Case No.3089/24/31/2019-JCD

The Commission received intimation on 22nd January, 2019 from the Superintendent, District Jail, Ghaziabad regarding the death of an under trial female prisoner aged 28 years. The Medical Board opined that she died due to complications of HIV, a natural death. The magisterial enquiry ruled out foul play or negligence in the death of the deceased. However,

during the course of enquiry, the NHRC Investigation team noticed that the UTP was found HIV+ve on 09th January, 2019 and died on 17th January, 2019 i.e. within 8 days, which meant that she was already at an advanced stage of AIDS. If the test for HIV infections, as per the NHRC guidelines, was conducted at the time of her entry in the jail, she may have lived longer. Thus, the NHRC enquiry exposed the loopholes in the report and claims of the prison

authorities following which, the Commission recommended Rs. 3 lakh as monetary relief of the NoK of the deceased and action against the delinquent officials.

Disposal of cases

During July, 2021, total 40 cases were processed including 01 spot enquiry, 25 Judicial Custodial Deaths, 04 Police Custodial Deaths, 03 Encounter Deaths and 08 Fact Finding Cases.

Training for implementation of HRCNet portal

The National Human Rights Commission organized training sessions for the representatives of the State Human Rights Commissions of Goa and Meghalaya for using HRCNet portal to reduce duplication

of complaints and have first-hand information on the cases registered with the National or the State Human Rights Commissions and the progress related thereto. A team led by Mr. H.S. Hora, Sr. Technical Director (NIC)

comprising Mr. Sanjeev Sharma, Senior Systems Analyst and Mr. Mohit Gupta, Programmer gave them the hands on tips. Several SHRCs are already on board the HRCNet portal developed by the NIC for the NHRC.

NHRC online Short-term Internship

The 15 days online Short-term Internship programme of the National Human Rights Commission began on 1st July, 2021. Inaugurating it, Mr. Justice A. K. Mishra, Chairperson, NHRC has said that due to COVID-19 pandemic, many segments of society have been affected and every citizen should extend a helping hand to the poor and needy in such an hour of distress.

He said that the issues of migrant workers, human trafficking, overcrowding of prisons are some of the problems facing the country, which require attention of different stakeholders. He also said that the freedom of expression is the most cherished value and right, which should be used diligently and with great responsibility on social media and cyber space.

Exhorting the students to orient themselves to finding solutions to various problems being faced by the people in the country, Justice Mishra said that they should strive to make the best use of these interactive sessions by eminent experts on different aspects of human rights. Besides, the interns senior officers of the Commission attended.

NHRC opens entries for its 7th annual competition for short films: Last date 15th October, 2021

The National Human Rights Commission, NHRC India has opened online entries for its seventh annual competition for short films on human rights. which has received tremendous response so far. The prize money for the three cash awards has been doubled to Rs. 2 lakh, Rs.1.50

lakh and Rs. 1 lakh for the best first, second and third film respectively along with the certificates. The last date to receive the entries is the 15th October, 2021.

The aim of the award scheme is to encourage and acknowledge cinematic and creative efforts of

the Indian citizens towards the promotion and protection of human rights. The films and the entry forms along with the requisite documents may be sent at nhrshortfilm@gmail.com using Google drive. For details please visit NHRC website: www.nhrc.nic.in

Snippets

1. On 13th July, 2021, Mrs. Jyotika Kalra, Member, NHRC chaired 10th meeting of the Sub-Committee on CEDAW to compare the articles of CEDAW and Indian Legislatures etc.

2. On 15th & 16th July, 2021, Mrs. Jyotika Kalra, Member, NHRC visited Lajpore Prison, Surat for an enquiry into the living conditions of the jail inmates and particularly those suffering from TB.

3. On 20th July, 2021, Mr. Bimbardhar Pradhan, Secretary General, NHRC chaired a video conference with the senior officers of UP Government to expedite reports in pending cases.

Human Rights and NHRC in News

During July, 2021, the Media & Communication Wing of the Commission prepared and issued 15 press releases. 1793 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi

newspapers and some news websites out of which 705 News Clippings wherein a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 64 tweets on the Commission's interventions & activities.

Complaints in July, 2021

Complaints received	6915
Disposed	6782
Under consideration of the Commission	15560

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) Incharge: **Mrs. Rekha Bhalla**
NHRC Toll Free No: 14433

For Complaints: Fax No. 011-2465 1332

For Filing online complaints: www.nhrc.nic.in, hrcnet.nic.in, Common Service Centres

Other Importance E-mail Addresses

jrlawnhrc@nic.in (For complaints), cr.nhrc@nic.in
(For general queries/correspondence)

Focal point for Human Rights Defenders: C.S. Mawari

Assistant Registrar (Law)
Mobile No. +919999393570, Fax No. 011-2465 1334
E-mail: hrd-nhrc@nic.in

This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledge the NHRC

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Editor's Contact Ph.: 91-11-24663381, E-mail: dydir.media.nhrc@nic.in